MR. CHAIRMAN: The question is:

"That this House concurs in the recommendation of the Lok Sabha that the Rajya motion before the House. Sabha do appoint six members to the Joint Committee of the Houses on the Patents Bill, 1965, in the vacancies caused by the retirement of Shri Arjun Arora, Shri T. Chengalvaro-yan, Shri R. S. Doogar, Shri Shyam Nan-dan Mishra, Shri M. R. Shervani and Shri Rajendra Pratap Sinha from the membership of the Rajya Sabha on the 2nd April, 1966 and resolves that the following members of the Rajya Sabha be appointed to the said Joint Committee, namely:

- 1. Shri Ariun Arora.
- 2. Shri T. Chengalvaroyan.
- 3. Shri R. S. Doogar.
- 4. Shri Shyam Nandan Mishra.
- 5. Shri M. R. Shervani.
- 6. Shri Rajendra Pratap Sinha."

The motion was adopted.

MOTION RE APPOINTMENT OF MEMBERS TO THE JOINT COMMITTEE OF THE HOUSES ON THE DELHI **ADMINISTRATION BILL, 1965**

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI JAISUKHLAL HATHI): Sir, I move:

That this House concurs in the recommendation of the Lok Sabha that the Rajya Sabha do appoint, two members to the Joint Committee of the Houses on the Delhi Administration Bill, 1965 in the vacancies caused by the retirement of Shri L. N. Mishra and Kumari Shanta Vasisht from the Membership of the Rajya Sabha on the 2nd April, 1966 and resolves that the following members of the Rajya Sabha be appointed to the said Joint Committee, namely:

- 1. Shri L. N. Mishra.
- 2. Kumari Shanta Vasisht.

श्री राजनारायण (उत्तर प्रदेश) : में इसका विरोध करने के लिये खड़ा हुआ हूं, श्रीमन् ।

MR. CHAIRMAN: I have not yet put the

आप तो कायदा जानते हैं The question was proposed

श्री राजनारायण : श्रीमन् जिस ढंग से यह कमेटी बन रही है देहली एडमिनिस्ट्रेशन के संबंध में, चंकि में खद भक्त भोगी हूं इसलिए कपा करके उसके संबंध में मझे कुछ कहने का मौका दिया जाये । आप जानते हैं श्रीमन् कि 'जाके पैर न फटे बिवाई, सो क्या जाने पीर पराई', जिसके पांव में चोट नहीं है वह दूसरे के पांव की चोट को समझ नहीं सकता ।

श्री सभापति : देखिये, इस कमीशन में आप नाम पेण कर सकते हैं कि ये नाम न हों, ये हों।

श्री राजनारायण : तो मैं इसमें नाम पेश करता हं । नाम इसलिये पेश करता हूं क्योंकि हमें भी कुछ कह लेने का हक है । में कोई ऊलजलल नाम तो नहीं पेश कर सकता हूं। में नाम पेश करता हं श्री गंगाशरण सिंह का, श्री अटलबिहारी वाजपेयी का. . .

श्री अटल बिहारी वाजपेयी प्रदेश): नहीं, नहीं।

SHRI P. N. SAPRU (Uttar Pradesh): On a point of order. I want your ruling on this question whether it is open to Mr. Raj Narain to refer to . . .

श्री राजनारायण : यह पौइंट आफ SHRI P. N. SAPRU: I know how to deal with him. I want to know whether it is open to Mr. Rajnarain to refer to two Members of this House as Ul Jalool.

श्री राजनारायण : मेंने यह नहीं कहा, गलत समझे, आप पहले सून लें । आप राजनारायण को बहुत पहले से जानते हैं, में भी आपको जानता हुं। मैंने कहा में केवल दो नाम पेश करूंगा और वह कोई ऊलजलुल तरीके से पेश नहीं करूंगा । मैंने यह कहा।

मगर माननीय सदस्य बूढ़े हैं, बूढ़ी अवस्था में कांस्टीट्यूशन जवाब दे रहा है ।

(Interruptions.)

श्री सभापति : राजनारायण साहब ने अपने मुताल्लिक कहा है ।

श्री राजनारायण : श्रीमन्, में यह अर्ज कर रहा हूं कि दिल्ली एडमिनिस्ट्रेशन से यह विधेयक संबंधित है, इस दिल्ली एड-मिनिस्ट्रेशन ने मुझे तीन बार गिरफ्तार करके जेल में रखा है । तीन बार. . .

एक माननीय सदस्यः बहुत अच्छा किया ।

श्री आबिद अली (महाराष्ट्र) : छोड़ना नहीं चाहिये था ।

श्री राजनारायण : अगर वे नहीं छोड़ते तो आप खत्म थे । हम चाहते हैं वे न छोड़ें वे नहीं छोड़ेंगे तो जनता देश को छुड़ा देगी आपसे । तो श्रीमन, अगर इस तरह से नहीं चलेंगे तो हम सीधे सादे आदमी इस हाल में कैसे बैठ पाएंगे, कैसे बोल पाएंगे । मैं कितना कठिन कर्त्तव्य कर रहा हं । यह राज्य सभा है इसमें जरा ठीक से बैठिये । तो मैं यह अर्ज कर रहा हं कि इस विधेयक से मैं ऐसे किसी को संबंधित नहीं कराना चाहता जो किसी खास वजह से दिल्ली प्रदेश में कुछ के गुस्से या मोहब्बत का केन्द्र बन गये हैं। दिल्ली में रहते-रहते भी कुछ मिल बन गये हैं। में खुब मजे में जानता हूं लेकिन में उनका नाम क्यों नहीं लं। हमसे मिश्रा जी का संबंध आज से नहीं है, जब से वे विद्यार्थी जीवन में थे तब से संबंध है। तो इतना मेरा कहना है कि ये किस तरीके से दिल्ली एडमिनिस्ट्रेशन पर हावी हो जाते हैं, अगर किसी तरह से इस विधेयक से उनका नाम जोडना मात्र उनको दिल्ली के एडमिनिस्टेशन पर इतना हावी करा देगा कि यहां पर विरोधी पक्ष के लोगों को जिस तरह से चाहें उस तरह से पकड़वा दें, जब चाहें रात को पुलिस भिजवा दें, जब चाहें किसी को याने में बंद करवा दें। आज दिल्ली

में कोई एडमिनिस्टेशन नहीं है और मंत्रियों और बड़े-बड़े उच्चाधिकारियों की इच्छा मात्र ही आज दिल्ली के प्रशासन को चलाती है। उनकी जो ख्वाहिश है वह बिल्कुल नापाक है, रही है, उसी नापाक और रही ख्वाहिश से दिल्ली का एडमिनिस्ट्रेशन चल रहा है । इसलिये मैं चाहता हं इस विधेयक के साथ कुछ ऐसे समझे हुए लोगों को, जिनको सारी जनता का अनुभव है और विरोधी पक्ष के भी हैं, उनमें से दो को रखना चाहिये । अगर विरोधी पक्ष के दो नामों की छट देंगे तो हमारे अटल बिहारी जी, गंगाशरण सिंह जी, ये दोनों सूलझे हुए लोग हैं, पूराने हैं, जानकार हैं, और दिल्ली एडमिनिस्ट्रेशन के भुक्त भोगी भी रह चके हैं, अगर वे स्वतः नहीं हैं तो दूसरों को देखें हए हैं। इसमें लम्बे चौड़े भाषण की जरूरत नहीं है । हमारा इन नामों पर विश्वास नहीं है, इनवे कमेटी में रहने से दिल्ली का एड-मिनिस्ट्रेशन खराव होगा । इसलिये मैं इन दो नामों का प्रस्ताव कर रहा हूं जो मैं अभी कह

to the Joint

Committees of the Houses

SHRI M. P. BHARGAVA (Uttar Pradesh): Mr Chairman, on a point ol order. No names can be proposed here .

MR. CHAIRMAN: I know.

SHRI M. P. BHARGAVA:...I want to raise the point of order that unless the consent of Mr. Vajpayee and Mr. Ganga Sharan Sinha has been taken, I will request you to rule out the names proposed by Mr. Rajnarain.

MR. CHAIRMAN: If you let me do that. I am afraid the names cannot be proposed because you have not sent me any amendment.

The question is:

चका हं।

'That this House concurs in the recommendation of the Lok Sabha that the Rajya Sabha do appoint two members to the Joint Committee of the Houses on the Delhi Administration Bill, 1965 in the vacancies caused by the retirement of Shri L. N. Mishra and Kumari Shanta Vasisht from the membership of the

[Mr. Chairman] Rajya Sabha on the 2nd April, 1966 and resolves that the following members of the Rajya Sabha be appointed to the said Joint Committee, namely:

- 1. Shri L. N. Mishra
- 2. Kufnari Shanta Vasisht."

The motion was adopted.

MOTION RE APPOINTMENT MEMBERS TO THE JOINT COM-MITTEE OF THE HOUSES ON THE **JUDGES (INQUIRY) BILL, 1964**

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI JAISUKHLAL HATHI): Sir, I beg to move:

"That this House concurs in the recommendation of the Lok Sabha that the Rajya Sabha do appoint three members to the Joint Committee of the Houses on the Judges (Inquiry) Bill, 1964 in the vacancies caused by the retirement of Shri Akbar Ali Khan, Shri G. S. Pathak and Shri K. K. Shah from the membership of the Rajya Sabha on the 2nd April, 1966 and resolves that the following members of the Rajva Sabha be appointed to the said Joint Committee, namely:-

- 1..Shri Akbar Ali Khan
- 2. Shri G. S. Pathak
- 3. Shri K. K. Shah.'

The question was proposed.

SHRI BHUPESH GUPTA Bengal): I am not opposing any thing but I will bring it to your notice that when Mr. Pathak was elected he was elected, I believe, as a private Member of the House OB the Committee, not by virtue of being a Minister. Sometimes the Minister goes on such Select Committees normally to preside over the meeting of the Committee. Now Mr. Pathak is the Law Minister and he comes in the other capacity. Earlier somebody else might have been there from the Government side to take charge of the work of that Committee. Therefore, we have duplicity here. I am not opposed to it. But let one be elected from the Government side not one from the Congress benches, rather than pat another Minister there. The purpose of the Select Com-

mittee is to ensure that the representation of the Treasury Benches is reduced to the minimum. Generally when a Member goes away another Member is taken out of the private Members. Here this will be slightly altered by the fact that he is not a Minister because we are maintaining the status quo. The reason is this. He has become a Minister now and the Treasury representation has increased. Therefore, I do not think that it is very, very fair. The Home Minister is there, who will be looking after this kind of thing or the Law Minister is there. If he is Law Minister, let him come as Law Minister and take another private Member. I do not think the Congress Party or the Home Minister, Mr. Hathi, has been very well advised in altering a kind of convention that we have been following so far.

to the Joint

Committees of the Houses

SHRI B. K. P. SINHA (Bihar): The contention raised by the hon'ble Member, Mr. Bhupesh Gupta, proceeds on some misunderstanding of the position. Under the normal rules, both of this House and of the Lok Sabha, no Minister can fit ex-officio in a Select Committee . . .

SHRI BHUPESH GUPTA: I agree.

SHRI B. K. P. SINHA: And, therefore, if Ministers have to be on a Committee, they have to be elected by their respective Houses. Mr. Pathak is an emiaent jurist. He is not being put there because he w the Law Minister but because he has bean associated with the administration of jus'tice for near about 40 years. In the circumstances, if you replace Mr. Pathak by some other person, Mr. Pathak will not be able to sit on that Committee. Though Mr. Bhupesh Gupta makes a very alluring offer to us, for some of us would replace Mr. Pathak. But if Mr. Pathak is not elected, he would not be able to sit on that Committee. Therefore, I hope Mr. Bhupesh Gupta will withdraw his objection.

श्री राजनारायण (उत्तर प्रदेश) : एक मौलिक प्रश्न मझे उठाना है । सिनहा साहब ने भपेश गप्त की जिस बात को गलत कहा. मैं उनसे भी निवेदन चाहता हूं कि भूपेश गुप्त के तकों को यूं ही टालें नहीं । यह कहना सही है कि जब इस कमेटी में श्री पाठक का नाम आया तो उस समय वे कैबिनेट के मिनिस्टर नहीं